

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

IB-72/ND/2021

IN THE MATTER OF:

Balaji Digital Solution Pvt. Ltd.

... Applicant/Petitioner

Order under Section 10 of IBC.

Order delivered on 12.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Pulkit Deora, Adv
For the Respondent :

ORDER

Mr. Pulkit, Learned Counsel for Applicant mentions the matter for seeking clarification of the order passed on 05.02.2021 with respect to issuance of notice to ROC and Income-Tax Department Learned Counsel states that order does not record the issuance of notice to RoC and Income-Tax Department, hence clarification. Notice to ROC and Income-Tax Department.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)